

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.125 of 2026

Arising Out of PS. Case No.-16 Year-2025 Thana- ECONOMIC OFFENCES, BIHAR
District- Patna

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Anwarul Haque S/O Abdul Quadir R/O Village- Rampur Chandraman, P.S.-
Mahuwa, District- Vaishali

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

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Appearance :

For the Petitioner/s	:	Mr.Muskan Singh, Advocate
For the State	:	Mr.Mithlesh Kumar Khare, APP
For the EOU	:	Mr. Vijay Anand, Advocate

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CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER

4 25-03-2026 Heard learned counsel for the petitioner; learned APP
for the State and learned counsel for the EOU.

2. The counter affidavit of the EOU is taken on
record. The EOU has also returned to case diary.

3. The petitioner seeks bail in connection with
Economic Offences P.S. Case No. 16 of 2025 registered for the
offence punishable under Sections 318(4), 319(2), 336(2),
336(3), 338, 340(2), 111, 61(2), 3(5), 42(1), 42(2), 43(3), 42(6)
of the Bharatiya Nyaya Sanhita and Sections 66, 66(c), 66(d)
and 72 of the I.T. Act.

4. As per the prosecution case, a large scale sim box
found was recovered in Vaishali Dstrict, Bihar in which several
POS (Point of Sale) were activated and around 231 mobile



numbers using fake documents were found. These sim cards were supplied to a sim box setup operating in Gopalganj and Siwan District. Between June 2025 and July 2025 these sim cards were used to generate more than 51,000 calls and international, VOIP calls were converted into local calls. The fraud enabled cyber crime such as phishing calls, fake refund, scams, credit card fraud and customers care scams targeting victims across Uttar Pradesh, Gujarat, Jharkhand and other states.

5. The petitioner is in custody since 21.07.2025.

6. Considering the fact that the allegation levelled against the petitioner is of large scale cyber fraud and the fact that large number of fake sim cards have been recovered, I am not inclined to grant bail to the petitioner.

7. Accordingly, the application stands dismissed.

8. The Court below is directed to expedite the trial.

(Sandeep Kumar, J)

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